
(2021) 07 KL CK 0197

In the High Court Of Kerala

Case No : Writ Petition (C) No. 14213 Of 2021

Vazhathara Granites & Aggregates Pvt.Ltd

APPELLANT

Vs

State Of Kerala

RESPONDENT

Date of Decision : 16-07-2021

Acts Referred:

Citation : (2021) 07 KL CK 0197

Hon'ble Judges : Sathish Ninan, J

Bench : Single Bench

Advocate : Enoch David Simon Joel, S.Sreedev, Rony Jose, Suzanne Kurian, Cimil Cherian Kottalil, Paul Abraham Vakkanal

Final Decision : Disposed Of

Judgement

Sathish Ninan, J.

1. Petitioner is the holder of a quarrying lease. The period of lease expired on 08.12.2020. On 12.02.2021, the State Government issued Ext.P2

Government Order extending the validity period of quarrying permit and lease for a period of one year in the wake of the Covid-19 Pandemic. In the

light of the Government Order, the petitioner submitted Ext.P3 application before the second respondent seeking extension of the period of lease. The

application is yet to be ordered and hence he has approached this Court.

2. This Court has in its judgments in W.P.(C) Nos.11177/2021, 11664/2021 and 12352/2021 considered the effect of Ext.P2 Government order

and has directed the concerned authorities to consider the applications submitted by the petitioners therein for renewal of the lease taking into account

Ext.P2 Government order, and pass orders. I do not find any reason why a different view has to be taken in this writ petition.

Accordingly the writ petition is disposed of directing the second respondent to consider and pass orders on Ext.P3 application in the light of Ext.P2

Government order and grant extension provided that, the petitioner is otherwise entitled to.